

(a) whether the Government of Uttar Pradesh has sent any scheme to the Union Government for providing financial assistance to the craftsmen for protecting the traditional handicrafts of Uttar Pradesh;

(b) if so, the details thereof;

(c) the date on which such a scheme has been sent by the Government of Uttar Pradesh;

(d) the reaction of the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir.

(b) A proposal has been received from the Government of Uttar Pradesh for starting a training centre for zari production in Varanasi.

(c) 12th November, 1991.

(d) The U.P. Export Corporation has been moved to formulate of a comprehensive scheme of training in zari production in Varanasi for implementation with financial assistance from the Development Commissioner (Handicrafts).

#### **Anti-Dumping Proceedings Against Textile Exporters by EEC**

3644. SHRI GURUDAS KAMAT:  
SHRI MORESHWAR SAVE:

Will the Minister of COMMERCE be pleased to state:

(a) whether European Economic Community has accused India of dumping textiles and has decided to initiate anti-dumping proceedings against Indian exporters of Polyester yarn;

(b) if so, the reasons therefor; and

(c) the effect it is likely to have on the textile industry?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) to (c). Anti-dumping proceedings are directed at the exporting companies suspected for dumping their goods. The Commission of the European Communities initiated anti-dumping proceedings in March, 1990 against imports into the EEC of certain polyester yarn originating in the Peoples Republic of China, Republic of Korea, Taiwan, Indonesia, India and Turkey. On 27 September, 1991 the European Communities imposed provisional antidumping duties on import of certain polyester yarn originating in Taiwan, Indonesia, India, the Republic of China and Turkey. In the case of India, the provisional anti-dumping duty has been assessed for each one of the 21 Indian exporting companies, which varies from 12 percent to 11.8 percent.

The reasons given by the EC for the imposition of anti-dumping duties are (i) the dumped imports from the concerned companies have caused material injury to the EC industry; and (ii) that the concerned companies were engaged in price cutting.

The anti-dumping duties are provisional and not final.

[*Translation*]

#### **Bridge on River at Kachala Ghat in U.P.**

3645. SHRICHINMAYANAND SWAMI:  
Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether any proposal from the Government of Uttar Pradesh to construct a

bridge on the river flowing through the border of Badaun district at Kachala Ghat is under the consideration of the Union Government; and

(b) if so, the reasons for the delay in clearing the proposal?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) Does not arise.

[English]

**Treaty with US for Granting Market Access to Export Labour-Intensive Services**

3646. SHRI SHRIBALLAV PANIGARAH: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government are negotiating a treaty with US under the multilateral General Agreement on Trade in Services for granting market access to export labour-intensive services;

(b) if so, the details thereof;

(c) whether bilateral discussions are likely to be held with European Economic Community on the issue; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) to (d). In the Uruguay Round negotiations on trade in services, it is envisaged that all participants will negotiate among themselves on market access for

various services sectors of interest to them. The United States and the EEC are also participating in these negotiations. India has tabled a request for market access in professional services, computer related services, other business services, health related and social services, tourism, travel and leisure services, education services and transport services by railway. In these sectors India is seeking relaxation of restrictions on movement of natural persons to enable Indian services operators to locate certain categories of skilled personnel for temporary residence in foreign markets for a period of 3-5 years. The request list has been addressed to all participants.

It is envisaged that there will be bilateral negotiations on market access among the participants, including between India and the United States and the European Economic Community.

[Translation]

**Cooperative Spinning Mills**

3647. SHRI RAJVEER SINGH: Will the Minister of TEXTILES be pleased to state:

(a) the number of cooperative spinning mills set up in the country during the Seventh Five Year Plan period; and

(b) their location, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) During the Seventh Five Year Plan period 29 cooperative spinning mills were set up in the country

(b) As per the Statement attached.

**STATEMENT**

States	No. of Mills	Location
Andhra Pradesh	1	Vadugandla, Kurnool.